

**GOVERNMENT OF RAJASTHAN  
HOME (Gr.9) DEPARTMENT**

No.F.33(2)Home/Gr.9/2019

Dated: 11.05.2020

1. All State Nodal Officers In charge of Migration in Lockdown period
2. Commissioner of Police, Jaipur/Jodhpur
3. All Collectors & District Magistrates
4. All District Superintendents of Police  
Rajasthan

Sub: **Modified SOP in respect of Pass / NOC to be issued for movement**

Keeping in view the latest policy of Government of India in respect of movement of migrants, the SOP laid down vide letter of even number dated **07-05-2020** is modified as follows:

**1. Movement within District / Inter- District**

**No pass is required** for travel within district, or from one district to another district **by personal vehicles** for **permitted activities**, as per order of Home Department dated May 2<sup>nd</sup>, 2020, and emergency (medical, death in immediate family, accident etc.), subject to the following conditions:

- (1) Such persons should carry official, Company or personal id along with driving license (for driver).
- (2) This does not apply to Containment Zone / Curfew Area, for which special pass is required from DM / SP/ DCP.
- (3) No such movement shall be permissible between 7 PM to 7 AM on any day.
- (4) The passengers per vehicle should be as permitted under Home Department Order dated May 2<sup>nd</sup>, 2020:

Type of vehicle	No. of passengers permitted per vehicle		
	Red Zone	Orange Zone	Green Zone
4-Wheeler	Driver + 2	Driver + 2	Driver + 3
Taxi (4 wheeler)	Driver + 2	Driver + 2	Driver + 3
2-wheeler	Only driver	Only driver	Driver + 1
Auto/Cycle Rickshaw	Driver + 1	Driver + 1	Driver + 2

- (5) Strict legal action shall be taken against any person who violates the conditions of the modified lockdown, including impounding of the vehicle.

**2. Movement out of State**

For **travel outside State by personal vehicle**:

- (1) **Online pass** can be obtained by a Citizen by registering on **eMitra portal** by providing all the relevant detail along with documents or can also register dialling number **181** or 18001806127. **The pass will be approved by the District Magistrate (DM)** of the District concerned.

(2) **Offline passes** for Travel can be obtained from the following offices:

- (i) Office of DM / SDM / Tehsildar
- (ii) Office of SP/ Dy.SP / S.H.O.
- (iii) R.T.O. / D.T.O
- (iv) GM DIC / RM RIICO – for Industry owners / staff / labour
- (v) S.E. Mining (for Mining related activities)
- (vi) DLO – for any activity pertaining to the Department concerned

The above is subject to the following conditions:

- (a) In case a vehicle is sent to drop any person/s to a destination outside the State, **the Pass should clearly mention one-way journey** and that **the return journey is only for the vehicle and the driver**. This will prevent entry of any unauthorized persons.
- (b) A daily report of the Passes issued by different would be given to the DM
- (c) No such movement shall be permissible between 7 PM to 7 AM on any day.
- (d) The passengers per vehicle should be as permitted under Home Department Order dated May 2<sup>nd</sup>, 2020, stated above.

**(3) Emergency Pass**

Emergency pass (i.e. medical emergency, death in immediate family, or accident etc.) can be obtained from any of the offices listed at S. Nos. (i) to (iii) above. In case of any difficulty, it can also be obtained telephonically by dialing **181**, which will connect the caller to the District War Room, from where the pass will be issued and sent on WhatsApp / SMS / email instantly.

**(4) For Movement by Bus (Govt. / Private) or Train**

Pass would be issued by DM, after approval of the journey by the recipient State.

**(5) Data of Migrants**

For outward migrants, the migrant Data needs to be shared by the DM with DoIT&C, WAR-ROOM Team so that same may also be updated back into system for updating the pendency. o Name o Mobile Number o Destination State & District o From District

**3. Movement in the State from another State**

(1) Movement of Rajasthani migrants into the State from some other State by any own / contracted vehicle will be permitted on the basis of the permit issued by the competent authority of the originating State. No NOC from Government of Rajasthan or any other officer is required.

(2) In case the permit issuing authority of another State seeks NOC of Rajasthan from the Non Resident Rajasthani (NRR), the same would be accorded by the DM concerned. NRR may obtain NOC online on the **eMitra portal**, or through other offline means as determined by the DM (email,

WhatsApp etc.). In case of any problem, the person may call on 181, and will be facilitated in the process.

- (3) For sending any vehicle to other State to fetch stranded persons, DM would issue the Pass – online or offline.
- (4) For such movement of migrants inside the State by rail / bus based on mutual agreement between the States, the bulk NOC would be issued by the DM of the receiving district.
- (5) In case persons from Rajasthan are stranded in different parts of another State, and also belong to different districts in Rajasthan, the bulk NOC to the other State would be issued by ACS Industries and the State Nodal Officer for that State would facilitate the process.

#### 4. Registration of Inbound Migrants

- Migrants Inward movement needs to be captured mandatorily in Form-4. This can be done by any government official using their government SSO id till Gram Sevak / Patwari/ etc level.
- RajCovidInfo & Arogya Setu mobile app should be installed on Migrant mobile app (all smart phones).
- Ideally, all such persons entering would be registered at the point of entry. Adequate arrangements may be made on the border by the district concerned for this purpose.
- The check posts on the routes, specially at the border of the districts, should ensure preliminary registration of such persons who have not registered, so that a record is maintained for cross-checking.
- There may still be cases of persons who may reach the point of destination i.e. village/ town - ward/ colony - etc. without having been registered. Hence, the most critical point would be the village/ ward concerned where the residence of such persons is located. In this regard the directions issued vide letter of even number dated 26:04:2020 may be followed.
- **The BLO will be the primary person to ensure each new arrival is informed and registered so that screening is done and formal orders for home quarantine are issued and followed up.** It will also be the responsibility of the Patwari and the Gram Sewak in rural areas and the ward level committee in urban areas to ensure that such verification and registration (Form-4) is done on daily basis and reports submitted to the SDM and Tehsildar.
- This work will be done under the overall supervision of the Gram Panchayat level Core Group set vide order of Disaster Management Deptt. dated April 3, 2020 and Core Group of BLO, Patwari, Beat Police Constable and Health Worker for urban areas.
- **A local committee of responsible residents (village / Mohalla level) be set up for each area who may also be made responsible for informing the same to the BLO / patwari / other designated urban official, whose contact numbers should be made available to them.**



- Migration Status of people who have already migrated from other States, the migrant Data also needs to be shared with DoIT&C, using Form-4 so that same may also be updated in eMitra application for updating the pendency.

## **5. Mandatory Quarantine of Migrant Persons**

- **Strict enforcement of home / institutional quarantine, in letter and spirit, is absolutely essential for public safety.**
- As per previous instructions, all persons who have come in to the State from other States shall be mandatorily screened and home quarantined for a period of 14 days.
- In case of any ILI symptoms, or if home quarantine is not possible, they shall be quarantined at the designated Institutional Centre at Gram Panchayat level / town / city level and isolated. Strict protocols shall be observed at the centre and the premises shall be guarded to prevent any such person from leaving before completion of the period.
- The Gram Panchayat / Ward level Core Group set up by the Collector shall be responsible for ensuring due observance. Any breach of conditions shall be reported to the SDM / district administration for further taking action.
- **The local committee of responsible residents** (village / Mohalla level) **should also immediately inform the officials concerned.**
- Any person who violates home quarantine and steps out shall be sent to institutional quarantine and isolated for another period of 14 days. In addition, F.I.R. be registered for not obeying the directions under the D.M. act 2005.

## **6. Transit Travel Permission : FROM ONE STATE TO ANOTHER - THROUGH RAJASTHAN**

Transit passengers who are travelling from one State to another and transiting through Rajasthan, with consent of the destination State Govt. (specific permission of the State government of the destination) may be permitted to enter and transit through the State.

If such State Government conveys its general consent to Govt. of Rajasthan, for permitting its people to transit, the same will be communicated on RajHome and all vehicles going to that State may be permitted.

However, in all such cases documents should be checked to ensure that the persons so travelling actually belong to that State.

  
**(Rajeeva Swarup)**  
Additional Chief Secretary

Copy for information and necessary action to the following:-

1. Principal Secretary to Chief Minister
2. Director General of Police
3. ACS Industries
4. All Divisional Commissioners
5. Deputy Secretary to CS
6. DIPR.



**( P. C. Berwal )**  
Special Secretary